

(4)

Received reply to the application
from Respondent No 3 O.A. No 37/88
by hand/post on 22.7.88.

7/7/88 (contd)

Date 21/7/88. Recd by Clerk. *Verak*

This case is O.A. No. 37/88

is adjourned to 12/9/88 for

final hearing, stay to continue till
the disposal of this application.

M.P. No. 440/88

for vacating the
stay.

(M.B. Majumdar)
M(V)

19-8-88

884
16.8.88

Mr. Mahan for the applicant.

Mr. R.K. Shetty for the respondents.

The respondents have filed an
application for vacating the
stay order.

The matter is already fixed
for final hearing on 12-9-88.

For want of time, we are
unable to decide the appli-
cation for vacating the interim
order.

The ~~interim~~ application for
vacating the interim order
will also be considered at the
time of final hearing.

u(V)

9.8.88
(L.H.A. (S.D.))
M(L.A.)